of MRTP Act or Foreign Exchange Regulation Act.

Action against Government Employees for making False L.T.C. claims

1498. PROF. C. LAKSHMANNA: Will the PRIME MINISTER be pleased to state:.

(a) the number of Central Government Employees and the total amount drawn by them as Leave Travel Concession advances by submitting false vouchers; and

(b) the number of employees involved in such frauds who were awarded punishments and the nature of punishments?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) Controlling authorities in various offices, who check the Travelling Allowance Bills of Central Government Employees, also check the Leave Travel Concession Bills submitted in adjustment of the advances drawn by them, before approving the bills. Th»?.se authorities scrutinise the vouchers submitted by the employees in support of the expenditure incurred by them on Leave Travel Concession and detect false claims, if any. Information in this regard is not centrally monitored by the Department of Personnel and Training.

(b) Penalties as a result of disciplinary proceedings are imposed on Government Employees for all acts of mis-conduct, including fraudulent L.T.C. claims, by Disciplinary Authorities at different levels in all the Central Government Offices located throughout the country. The nature of the penalty awarded varies from case to case depending on merits. Information in this regard is also not centrally monitored by the Department of Personnel and Training.

Findings of Inquiry into entry of Kuwaitis in Kerala

1499. SHRI ATAL BIHARI VAJ-PAYEE: SHRI LAL K. ADVANI: SHRI PRAMOD MAHAJAN:

Will the Minister of HOME AF. FAIRS be pleased to state:

(a) the findings of the Inquiry held into the illegal entry at the Trivandrum Airport of two Kuwaitis who were treated as paid guests of the State Government and the amount of money and gifts distributed by them; and

(b) whether some personal assistants secretaries of Kerala Government VIPs were involved in the affairs, if so. the names of the VIPs and action taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU): (a) and (b) The findings of the inquiry are awaited from the Government of Kerala.

Representation of officials of Diffe. rent State Cadres at Secretary Level in the Central Government

1500. SHRI CHIMANBHAI MEH TA: Will the PRIME MINISTER be pleased to state:

(a) whether imbalance the in representation at Secretary level in the Central Government has been corrected as there were ten Secre taries from Uttar Pradesh an^ twelve Additional Secretaries from Madhya Pradesh; while none from Gujarat and only two from Maharashtra;

(b) what is the mechanism for the appointment at the Secretary level cadre and how does it operate;

(c) what care is being taken to see that no State is under-represented;

(d) whether alternative methods of selection hav_e been thought of or